

The 26th March 1965

No.LJL.21/65/6.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

(Received the assent of the Governor of Assam on the 26th March, 1965)

ASSAM ACT II OF 1965

THE ASSAM APPROPRIATION (No.I) ACT, 1965

[Published in the *Assam Gazette* Extraordinary, dated the 26th March, 1965]

An
Act

to provide for the withdrawal of certain further sums from and out of the Consolidated Fund of the State of Assam to the service of the year ending on the thirty-first day of March 1965

Short title. It is hereby enacted in the Sixteenth year of the Republic of India as follows:—

1. This Act may be called the Assam Appropriation (No.I) Act, 1965.

Withdrawal of Rs.42,65,79,668 from and out of the Consolidated Fund of the State of Assam for the financial year, 1964-65.

2. From and out of the Consolidated Fund of the State of Assam there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of forty-two crores, sixty-five lakhs, seventy-nine thousand, six hundred and sixty-eight rupees towards defraying the several charges which will come in the course of payment during the year ending on the thirty-first day of March, 1965 in respect of the services specified in column (2) of the Schedule.

Appropriation. 3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the State of Assam by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1965.

SCHEDULE

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		Total Rs.
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	
4	Charges on account of Taxes on Vehicles.	43,000	...	43,000
5	Charges on account of Sales-Tax and other Taxes and Duties.	83,850	200	84,050
	Charges on account of Interest on Debt and other obligations.	..	1,28,16,945	1,28,16,945
8	Charges on account of Parliament and State Legislature.	49,000	8,000	57,000
9	Charges on account of General Administration.	8,84,824	6,000	8,90,824
10	Charges on account of Administration of Justice.	2,84,661	...	2,84,661
11	Charges on account of Jails...	90,000	...	90,000
12	Charges on account of Police	1	...	1
14	Charges on account of Establishment of Trade Adviser, etc.	9,500	...	9,500
16	Charges on account of Education (General).	3,01,316	...	3,01,316
17	Charges on account of Education—E—Technical Education.	...	1,669	1,669
18	Charges on account of Medical.	1,35,000	...	1,35,000
22	Charges on account of Rural Development.	5,86,737	...	5,86,737
23	Charges on account of Animal Husbandry.	8,00,000	...	8,00,000
30	Charges on account of Labour and Employment.	95,415	...	95,415
	Charges on account of Miscellaneous Social and Developmental Organisation—			
36	VI—Directorate of Social Welfare.	82,675	...	82,675

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		Total
		Voted by the Assembly	Charged on the Consolidated Fund	
		Rs.	Rs.	Rs.
39	IX—Tourism and Pooled Transport.	1,10,000	..	1,10,000
42	Charges on account of Public Works (Excluding Establishment and Tools and Plant), etc.	1,94,25,980	17,209	1,94,43,189
43	Charges on account of Public Works Establishment and Tools and Plant, etc.	13,53,000	...	13,53,000
45	Charges on account of Roads and Water Transport Schemes—A—Working Expenses.	28,93,100	...	28,93,100
46	Charges on account of Famine Relief.	3,43,185	...	3,43,185
47	Charges on account of Pension and other Retirement Benefits, etc.	...	4,000	4,000
49	Charges on account of Forests, Charges on account of Miscellaneous—	11,20,440	..	11,20,440
51	II—Donations for charitable purposes, etc.	3,54,000	...	3,54,000
52	III—Grants-in-aid, Contributions, etc.	2,44,980	...	2,44,980
53	IV—Expenditure on issue of Free Ration and Rice Concession.	1,32,000	..	1,32,000
57	Charges on account of other Miscellaneous Contributions and Assignments.	...	8,844	8,844
60	Charges on account of Expenditure on Civil Defence connected with the National Emergency, 1962.	38,040	...	38,040

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		Total
		Voted by the Assembly	Charged on the Consolidated Fund	
		Rs.	Rs.	Rs.
66	Charges on account of Capital Outlay on Public Works Outside the Reve- nue Account.	27,200	11,527	38,727
69	Charges on account of Capi- tal Outlay on Road and Water Transport Schemes —A—Road Transport.	10,66,000	...	10,66,000
71	Charges on account of Capi- tal Outlay on State Schemes of Government Trading.	2,42,18,000	...	2,42,18,000
	Charges on account of Re- payment of Debt.	...	35,77,30,870	35,77,30,870
	Charges on account of Loans and Advances by the State Government—			
78	VI—Industrial Loans ...	12,00,000	...	12,00,000
85	XIII—Advances to Gov- ernment Servants, Assam Financial Corporation, etc.	2,500	...	2,500
	Total ...	5,59,74,404	37,06,05,264	42,65,79,668

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